

OPEN COURT

CENTRAL ASMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1831 OF 1993
ALLAHABAD THIS THE 30TH DAY OF DECEMBER,2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI,V.C.
HON'BLE MAJ GEN K.K. SRIVASTAVA,A.M.

Vinod Kumar Nigam,
aged about 47 years,
son of Shri Shreeram Nigam,
resident of Civil Lines,
Near State Bank,
Jhansi.

..... Applicant

(By Advocate Shri R.K. Nigam)

Versus

1. Union of India,
through General Manager,
Central Railway,
Bombay VT.
2. Sr. Dy. General Manager (Vigilance)/
Chief Vigilance Officer,
Central Railway,
Bombay VT.
3. Sr. Divisional Operating Manager,
Central Railway,
Jhansi.
4. Divisional Operating Manager, (Coaching),
Central Railway,
Jhansi.

..... Respondents

(By Advocate : Nil)

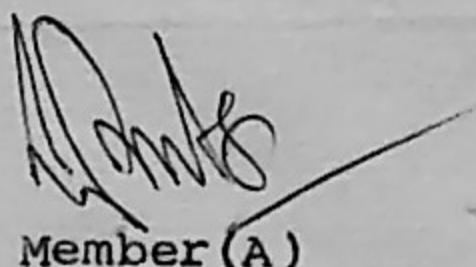
ORDER

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

By this OIA, applicant has challenged the order dated 13/16-8-1993 annexure 1, by which he was awarded punishment of reduction in salary from the stage of Rs. 1950/- to 1800/- in the scale of 1400-2300/- for a period of three years with cumulative effect. On appeal filed, appellate authority by order dated 12-11-1993 gave a show cause notice to applicant for enhancing punishment to that of removal from service, which has also been challenged in this O.A, which was filed on 7-12-1993. No interim order was passed by this Tribunal. More than 9 years have passed, ~~the~~ The applicant has not taken any steps. The appellate authority during this period must have decided the case but the applicant has not taken any step.

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In the circumstances, the O.A is dismissed
for want of prosecution. No order as to costs.



Member (A)



Vice Chairman

Madhu/